IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-52/ND/2017

In the matter of:

Icube Projects

.. PETITIONER

Vs.

Luminous Power Technologies (P) Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Anshul Rawat, Advocate for Op. Creditor

For the Respondent/Corporate Debtor

For the Intervener

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition. Taking into consideration the said representation and in view of the Rule-8 of Insolvency & Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016, the petition stands dismissed as withdrawn.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit